

©

കേരള സർക്കാർ
Government of Kerala
2020



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 9 Vol. IX	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2020 ഫെബ്രുവരി 11 11th February 2020	നമ്പർ No.	6
		1195 മകരം 28 28th Makaram 1195		
		1941 മാഘം 22 22nd Magha 1941		

PART III Notifications by Heads of Departments Commissionerate of Land Revenue

(17)

നമ്പർ ബി2-10702/2019. 2019 നവംബർ 20.

വെള്ളരിക്കുണ്ട് താലൂക്കിൽ ചിറ്റാരിക്കാൽ വില്ലേജിൽ കമ്പല്ലൂർ, കൊല്ലാട ദേശത്ത് ചെട്ടിയാംതറയിൽ വീട്ടിൽ കനകമ്മ, വി. എസ്. എന്നവർ മരിച്ചുപോയെന്നും വിവിധ ആവശ്യത്തിന് അവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതയുടെ ഭർത്താവ് സുധാകരൻ, സി. ബി. സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർവഴി അന്വേഷണം നടത്തിയതിൽ ടിയാൾ 15-8-2019-ാം തീയതി മരിച്ചുപോയെന്നും പരേതയുടെ അവകാശികളായി താഴെപ്പറയുന്ന 3 പേർ മാത്രമാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്സ്
1	സുധാകരൻ, സി. ബി.	ഭർത്താവ്	55
2	ശ്രീകല, സി. എസ്.	മകൾ	27
3	ശ്രീലത, സി. എസ്.	,,	22

മേൽപ്പറഞ്ഞവരാണ് പരേതയുടെ അവകാശികളെന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം വെള്ളരിക്കുണ്ട് തഹശീൽദാർ മുമ്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞാൽ തപാൽമാർഗ്ഗമായോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

(18)

നമ്പർ ബി2-10705/2019. 2019 നവംബർ 20.

വെള്ളരിക്കുണ്ട് താലൂക്കിൽ പാലാവയൽ വില്ലേജിൽ തയ്യേനി ദേശത്ത് തോമസ് പന്തുകളം എന്നയാൾ മരിച്ചു പോയെന്നും വിവിധ ആവശ്യത്തിന് അവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ മകൻ അഭിലാഷ് തോമസ് സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർവഴി അന്വേഷണം നടത്തിയതിൽ ടിയാൻ 7-7-2019-ാം തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെപ്പറയുന്ന 5 പേർ മാത്രമാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്സ്
1	കാതറിൻ തോമസ്	ഭാര്യ	69
2	അഭിലാഷ് തോമസ്	മകൻ	43
3	ആനന്ദ് തോമസ്	,,	41
4	ആശ തോമസ്	മകൾ	39
5	അമ്പിളി തോമസ്	,,	37

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അവകാശികളെന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം വെള്ളരിക്കുണ്ട് തഹശീൽദാർ മുമ്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞാൽ തപാൽമാർഗ്ഗമായോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

(19)

നമ്പർ ബി2-10696/2019. 2019 നവംബർ 20.

വെള്ളരിക്കുണ്ട് താലൂക്കിൽ ഭീമനടി വില്ലേജിൽ പാലക്കുന്ന് ദേശത്ത് കുറുവാട്ട് വീട്ടിൽ സുരേഷ്കുമാർ എന്നയാൾ മരിച്ചുപോയെന്നും വിവിധ ആവശ്യത്തിന് അവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ ഭാര്യ പുഷ്പ, എം. സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർവഴി അന്വേഷണം നടത്തിയതിൽ ടിയാൻ 12-11-2017-ാം തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെപ്പറയുന്ന 3 പേർ മാത്രമാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്സ്
1	പുഷ്പ, എം.	ഭാര്യ	42
2	ശ്രീഷ്മ, കെ. എസ്.	മകൾ	21
3	രേഷ്മ, കെ. എസ്.	,,	17

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അവകാശികളെന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം വെള്ളരിക്കുണ്ട് തഹശീൽദാർ മുമ്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞാൽ തപാൽമാർഗ്ഗമായോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

താലൂക്കാഫീസ്, വെള്ളരിക്കുണ്ട്. (ഒപ്പ്) തഹശീൽദാർ.

Manjeswaram Taluk

NOTICES

(1)

Ref. C2-19186/2018. 29th August 2019.

Notice is hereby given to all to whom it may concern that Aisha d/o Ahammed, w/o Ibrahim, Kuntupuni House, Mulinja Village of Manjeshwaram Taluk has filed an application for legal heirship certificate in respect of the legal heirs of late Ahammed s/o Abdul Kader who expired on 3-6-2016 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of said late Ahammed that it is proposed to issue a legal heirship certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Khadeeja	Daughter	58
2	Saleem, K. A.	Son	55
3	Aisha	Daughter	48

Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(2)

Ref. C2-15519/2019.

23rd November 2019.

Notice is hereby given to all to whom it may concern that Abdul Sathar, T. K. S/o Iddin Kunhi, T. K., Khilar Manzil, Arikady Village, Bombrana Group Village of Manjeshwaram Taluk has filed an application for legal heirship certificate in respect of the legal heirs of late Iddin Kunhi, T. K. s/o Mohammed who expired on 26-12-2018 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of said late Iddin Kunhi, T. K. that it is proposed to issue a legal heirship certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Subaida	Wife	66
2	Mohammed Ashraf, T. K.	Son	53
3	Abdul Sathar, T. K.	„	48
4	Abdul Jamal, T. K.	„	45

Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(3)

Ref. C2-15518/2019.

23rd November 2019.

Notice is hereby given to all to whom it may concern that Mohammed Kunhi s/o Moideen Kunhi, Korikar House, Koliyoor P. O., Meenja Group Village of Manjeshwaram Taluk has filed an application for legal heirship certificate in respect of the legal heirs of late Moideen Kunhi s/o Hassan Kunhi who expired on 27-12-2000 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of said late Moideen Kunhi that it is proposed to issue a legal heirship certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Mohammed Kunhi	Son	49
2	K. Kasim	„	41

Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(4)

Ref. C2-15084/2019.

21st November 2019.

Notice is hereby given to all to whom it may concern that Damodhara Bhat, C.H. s/o Keshava Bhat, Pilingallu House, Katukukke, Padre Group Village of Manjeshwaram Taluk has filed an application for legal heirship certificate in respect of the legal heirs of late Keshava Bhat s/o Narayana Bhat who expired on 20-12-2000 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of said late Keshava Bhat that it is proposed to issue a legal heirship certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Vilasini	Daughter	76
2	Prabhakara Bhat	Son	72
3	Subrahmanya Bhat	„	67
4	Vishweshwara Bhat	„	65
5	Damodhara Bhat	„	60

Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(5)

SCHEDULE

Ref. C2-15035/2019.

21st November 2019.

Notice is hereby given to all to whom it may concern that Moidin Kunhi, U. M. s/o Moosa, Bilal Manzil, Rifayiya Nagar, Bekur Post, Uppala Group Village of Manjeshwaram Taluk has filed an application for legal heirship certificate in respect of the legal heirs of late Moosa s/o Abdul Rahman who expired on 8-4-2018 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of said late Moosa that it is proposed to issue a legal heirship certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Mariyamma	Wife	58
2	Abdul Rahiman, B. M.	Son	46
3	Amina	Daughter	39
4	Abdul Khader	Son	37
5	Mohammed Haneef, K.	„	35
6	Moidin Kunhi, U. M.	„	33
7	Ummer Farooq, K. M.	„	30
8	Ahammed Kabeer, M.	„	27
9	Mohammed Bilal	„	24

Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(6)

SCHEDULE

Ref. C2-14005/2019.

21st November 2019.

Notice is hereby given to all to whom it may concern that Ibrahim Nameez s/o Mohammed, G. I., Kudukkotty House, Uppala Village of Manjeshwaram Taluk has filed an application for legal heirship certificate in respect of the legal heirs of late Mohammad, G. I. s/o Ibrahim, Gerukkotte House, Vorkady Group Village who expired on 31-7-2018 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of said late Mohammad, G. I. that it is proposed to issue a legal heirship certificate according to this to the applicant.

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Aysha	1st Wife	45
2	Ibrahim Nameez	Son	20
3	Nafeezath Niyaza	Daughter	22
4	Shama Banu	2nd Wife	40
5	Nafeesathul Zara	Daughter	14

Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(7)

Ref. C2-14812/2019.

21st November 2019.

Notice is hereby given to all to whom it may concern that Veera Venkata Narasimha s/o Radhakrishna, E., Sudarshana House, Kattathadka, P. O. & Village Puthige, Ednad Group Village of Manjeshwaram Taluk has filed an application for legal heirship certificate in respect of the legal heirs of late Vishala, M. w/o Radhakrishna, E. who expired on 2-11-2018 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of said late Vishala, M. that it is proposed to issue a legal heirship certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Veera Venkata Narasimha	Son	44
2	Vedalakshmi, E.	Daughter	38

Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(8)

SCHEDULE

Ref. C2-14823/2019.

21st November 2019.

Notice is hereby given to all to whom it may concern that Harinarayana, K. s/o Narayana Agasa, Mujungavu, Ednad Group Village of Manjeshwaram Taluk has filed an application for legal Heirship Certificate in respect of the legal heirs of late Narayana Agasa, s/o Madana Agasa who expired on 22-5-2010 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of said late Narayana Agasa that it is proposed to issue a legal heirship certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Viswanatha, S.	Son	54
2	Lokayya	„	49
3	Janardana	„	46
4	Saraswathy	Daughter	43
5	Savithri	„	40
6	Harinarayana, K.	Son	38
7	Sudhakara, S.	„	34
8	Janaki, S.	Daughter	32

Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(9)

Ref. C2-14906/2019.

21st November 2019.

Notice is hereby given to all to whom it may concern that Divyalakshmi, N. w/o Prasad Prabhu, Sree Nilaya, Mullereia, Adhoor Village of Kasaragod Taluk has filed an application for legal heirship certificate in respect of the legal heirs of late Panduranga Shenoy, s/o Madhava Shenoy, Gulabi House, Enmakaje who expired on 7-9-2019 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of said late Panduranga Shenoy that it is proposed to issue a legal heirship certificate according to this to the applicant.

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Vijayalakshmi	Wife	62
2	Geethalakshmi, N.	Daughter	38
3	Divyalakshmi, N.	„	36

Objection if any against the issue of said legal heirship certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

(10)

Ref. C2-15166/2019.

21st November 2019.

Notice is hereby given to all to whom it may concern that Nayanakshi d/o Gopala, Laxmi Nivas, Hosangadi, Bangra Manjeshwaram, Hosbettu Group Village of Manjeshwaram Taluk has filed an application for legal heirship certificate in respect of the legal heirs of late Thulasi, w/o Gopala who expired on 26-10-2018 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of said late Thulasi that it is proposed to issue a legal heirship certificate according to this to the applicant.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Nayanakshi	Daughter	41
2	Namitha	„	38

Objection if any against the issue of said Legal Heirship Certificate should be filed in person before the Tahsildar, Manjeshwaram within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

Taluk Office,
Manjeshwaram.

(Sd.)
Tahsildar.